

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 20

MA 2809/2019 IN C.P.(IB)1313/MB/2017

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.05.2024**

NAME OF THE PARTIES: **POLYCHROIC PETROCHEMICALS PVT. LTD**

Section 10 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

MA 2809/2019

The Ld. Liquidator brought to our knowledge that this Application is assigned as NRAA by erstwhile Liquidator as recorded in daily order dated 13.01.2024. On 15.02.2024 this Bench posted this matter for dismissal for default in case the assignee does not bring themselves on record. Thereafter on 07.03.2024 the Counsel appeared on behalf of the assignee and sought two weeks' time. However, none appeared on 08.04.2024 as well as today.

In view thereof, the MA 2809 of 2019 is **dismissed** for **want of prosecution**.

-sd-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)